

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 12 FEB 1989

REVIEW APPLICATION NO (S) 108 / 88
IN APPLICATION NO 774/87(F)
W.P. NO (S) _____

Applicant (s)

Shri A. Ayyappan

v/s

The Senior Supdt. of Post Offices, Mangalore & 3 Crs

To

1. Shri A. Ayyappan
Assistant Post Master (Retd)
D-1, Postal Block
P & T Colony
Lee Wall, Bolar
Mangalore - 575 001

Respondent (s)

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER ~~FORAY/INTERIM ORDER~~
passed by this Tribunal in the above said ^{Review} application (s) on 30-1-89.

8560
M. R. L. M.
3/2/89

QC ~~for record~~
DEPUTY REGISTRAR
(JURIDICAL)

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE**

DATED THIS THE 30TH DAY OF JANUARY, 1989

REVIEW APPLICATION NO. 108/1988

Shri A. Ayyappan,
Asst. Postmaster,
Head Post Office,
Mangalore.

..... Applicant.

4

1. Sr. Supdt. of Post Offices,
Mangalore-2.
2. Director of Postal Services,
S.K. Region, O/o the P.M.G.
Karnataka, Bangalore.
3. Postmaster General,
Bangalore.

Union of India,
rep. by its Secretary
Dept. of Postal Services,
New Delhi-1.

..... Respondents.

This application having come up for hearing to-day,
Vice-Chairman made the following:

ORDER

Shri A. Ayyappan who is the applicant is present.

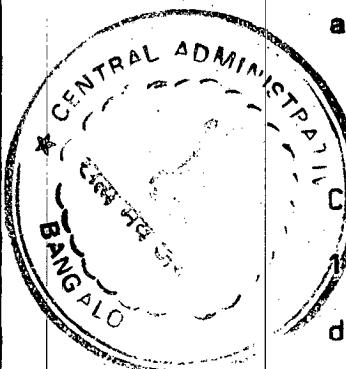
2. In this application made on 26.10.1988 under Section 22(3)(f) of the Administrative Tribunals Act of 1985 (the Act) the applicant has sought for a review of our order made on 24.11.1987, dismissing his original application No. 774/1987 made under Section 19 of the Act.

3. In Application No.774/87, the applicant had challenged an order made on 22.4.1987 by the Director of Postal Services, Bangalore (Director) compulsorily retiring him from service under Rule 56 J (ii) of Fundamental Rules (FR) on diverse grounds. On hearing the learned Advocates for the applicant and respondents and examining the records, we have upheld the order of retirement made by the Director against the applicant. On 29.6.1988 the applicant made an application for recalling our order, restore the same to its file and hear the same on merits, which we rejected on 19.9.1988. Thereafter on 26.10.1988 the applicant has made this application.

4. An application for review under rule 17 of the Central Administrative Tribunals Procedural Rules of 1986 (Rules) has to be made within 30 days from the date of the order. On the terms of this Rule, this application made on 26.10.1988 is barred by time. On this short ground this application is liable to be rejected. But notwithstanding this we propose to examine whether there is any merit in this application.

5. We have perused our order and the grounds urged in the review application adopted as grounds for review.

6. We are of the view that our order does not suffer from any patent error to justify a review under Section 22(3)(f) of the Act read with order 47 Rule 1 of the CPC. We find no grounds for review.



7. Even otherwise, this application is nothing but a repetition of the earlier applications and is devoid of any merit. On this view also, this application calls for rejection.

8. In the light of our above discussion, we hold that this application is liable to be rejected. We, therefore, reject this application at the admission stage without notices to the respondents.



Sd/-

VICE-CHAIRMAN 30/11/87

Sd/-

MEMBER (A) 11/12/87

TRUE COPY

Mr/Mrs.

[Signature]
DEPUTY REGISTRAR (JDL) 1/2
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

D.No. 2974/89 Sec-IV-A
SUPREME COURT OF INDIA
NEW DELHI

Dated 10-11-89



To

The Registrar
Central Administrative Tribunal
at Bangalore.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 7552/89
(Petition under Article 136 of the Constitution of India,
for Special Leave to Appeal to the Supreme Court from the
Judgment and Order dated 30-1-89 of the High
Court of Central Administrative Tribunal at
Bangalore. in Review Appln. No. 108/88

A. Ayyapan

.....Petitioner.

Versus

*Post Master General
Karnataka*

.....Respondent.

Sir,

W. 13/11
I am to inform you that the Petition above-mentioned
for Special Leave to Appeal to this Court was/were filed on
behalf of the Petitioner above-named from the Judgment/Order
of the Central Administrative Tribunal at Bangalore
noted above and that the same was/were dismissed/disposed of
by this Court on the 9th day
of November 1989.

Yours faithfully
Asst. Regd.
for ADDITIONAL REGISTRAR

AS

